

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1121/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: Ingemental Soalr India Pvt.Ltd.

V/s.

Jyoti Structures Ltd..

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	P. J. B. AMARAVATHY	A.C.M. - 2 E.P.W.	P. J. B. Amaravathy

ORDER

CP No. 1121/I&BP/NCLT/MB/MAH/2017

The Petitioner is not present but the Corporate Debtor is present. Since Interim Resolution Professional has already been appointed in another Company Petition No. 1137/2017 filed against this Corporate Debtor company, this Petition has become infructuous thereby the Petitioner may approach IRP as provided under IB Code, 2016.

Accordingly, this Petition is dismissed as infructuous.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)